

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTICE

Whereas, vide notification S.O. 466 of 2022 dated 03-10-2022, the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee has been established in the Union territory of Jammu and Kashmir.

Whereas, vide notification S.O 18 of 2023 dated 05-01-2023, the Jammu and Kashmir Advocates' Welfare Fund Rules, 2023 were notified in pursuance of section 35 of the Advocates Welfare Fund, Act, 2001.

Whereas, section 16(2) of the Advocates Welfare Fund Act, 2001 mandates that any association of Advocates known by any name which is registered as an association on or after the date of commencement of this Act may, within three months from the date of its registration as an association, apply for recognition to the State Bar Council.

Whereas, rule 11 of the Jammu and Kashmir Advocates' Welfare Fund Rules, 2023 provides that an application for recognition of an association of Advocates shall be made to the Bar Council of Union Territory of Jammu and Kashmir in Form-III annexed herewith as Annexure.

Accordingly, through the medium of this notice, it is hereby impressed upon all the associations of Advocates whether known by any name functioning in the Union territory of

Uthwal

Neyyaglu

Jammu and Kashmir to get themselves registered with the State Bar Council (Hon'ble High Court of Jammu and Kashmir and Ladakh), in terms of section 16(2) the Advocates' Welfare Fund Act, 2001 and rules frame thereunder.

Reyazul
06.06.24

Assistant Legal Remembrancer

No: Law-Jud/130/2022-10.

U. G. S. D.
06.06.2024

Dated: 06-06-2024.

Copy to the:

1. Director Information, J&K at Srinagar. He is requested to get the notice published in 02 Leading News Papers (English/Urdu/Hindi) in both the Divisions Jammu/Kashmir for giving wide publicity to the notice.
2. Director Litigation Jammu/Kashmir for information and compliance.
3. Private Secretary to Principal Secretary to Government, Home Department.
4. Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
5. Private Secretary to Ld. Advocate General, J&K, Srinagar.

FORM III

[See rule 11]

Application for recognition under sub-section (1) or sub-section (2) of section 16

1. Name of the Association.....
2. Whether registered under the Societies Registration Act, 1860 or other similar Act (Give details).....
-
3. Name and place of Court, Tribunal, other Authority in which the Association is functioning.....
4. Number of members of the Association at the time of application (list of names, addresses, date and numbers of enrolment, age of members and their ordinary place of practice) (Supply details by separate Annexure).....
5. Names and addresses of the President, Vice-President, Secretary, Treasurer and other office-bearers at the time of presentation of the application (Supply details by separate Annexure).....
6. Memorandum of Association, Rules, Regulations and bye-laws of Association (annex copies thereof).....

Asst

DECLARATION

We.....and.....solemnly affirm that the particulars stated above are true and correct. The Association owes its allegiance to the Constitution of India.

Place.....

Date

President/Vice President

Secretary

(Seal of the Association)